

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:562
ANSWERED ON:27.02.2013
SETTING UP OF KENDRIYA BHANDAR STORES
Ram Shri Purnmasi

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Kendriya Bhandar was set up under a Cabinet decision in 1963 and was registered under Delhi Co-operative Societies Act;
- (b) if so, the details thereof;
- (c) whether the Cabinet had decided that stores will be opened in areas where minimum of 500 members reside;
- (d) if so, the details of the cities where the stores are functioning;
- (e) whether a few stores have been opened in violation of rules;
- (f) if so, the details of such stores and the reasons therefor; and
- (g) the action taken by the Government against such stores?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a) & (b): Yes, Madam. Central Government Employee Consumer Co-operative Society (now Kendriya Bhandar) was initially set up by a Cabinet decision in 1963 as a welfare project of Central Government employees and it was registered under Delhi Co-operative Societies Act.
- (c): The Central Government in the year 1963 had decided to have a minimum of 500 members in the area for opening of a store. However, with registration of the Society as Multi-State Co-operative Society under the Multi-State Co-operative Society Act, 2002 with new Bye-laws thereunder, there is no such restriction.
- (d): Kendriya Bhandar stores are functioning in Delhi, Hyderabad, Tirupati, Cochin, Faridabad, Gurgaon, Chandigarh, Kapurthala, Noida, Allahabad (Naini), Amethi, Lucknow, Mussoorie, Gwalior, Jaipur and Ranchi.
- (e) & (f): The Kendriya Bhandar is working under the provisions of Multi-State Co-operative Society Act, 2002 and the bye-laws framed there-under. As per the existing provisions of the said Act and the bye-laws, there is no violation of rules.
- (g): In view of (e) & (f) above, question does not arise.